NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

I.A. No. 7183 of 2024

In

Company Appeal (AT) (Insolvency) No. 848 of 2024

IN THE MATTER OF:

IDFC First Bank Ltd. ...Appellant

Versus

Seikh Abdul Salam & Ors. ...Respondents

Present:

For Applicant: Mr. Rajeeve Mehra, Sr. Advocate with Mr. Ajay

Monga, Ms. Jagriti Ahuja and Mr. Geetansh

Kathuria, Advocates.

For Respondents: Mr. Piyush Sachdev, Advocate for RP.

Mr. Ajay Bansal, Ms. Veena Bansal, Mr. Gaurav Yadava and Mr. Sourav Jindal, Advocates for R-3.

ORDER (Hybrid Mode)

21.10.2024: I.A. No. 7183 of 2024

- **1.** Issue Notice.
- **2.** Learned Counsel for the Appellant submits that the Interim Order was passed by this Tribunal on 01.05.2024 and further there is an Interim Order passed by the Hon'ble Supreme Court on 03.06.2024. Despite that RP has issued `Form-G' dated 20.09.2024 on basis of legal opinion which opines that clarification be asked for from the Adjudicating Authority.
- **3.** Learned Counsel for the RP submits that in response to the `Form-G', they have already received certain Expression of Interests. Counsel for the RP seeks time to file Reply which may be done within two weeks.

List this Application on 12th November, 2024.

In the meantime, Process in response to `Form-G' may go on, however, no Resolution Plan without the leave of this Court shall be placed for consideration.

[Justice Ashok Bhushan] Chairperson

> [Barun Mitra] Member (Technical)

> [Arun Baroka] Member (Technical)

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